

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Excise Miscellaneous Application No.77616 of 2019
(Withdrawal)**

(On behalf of Appellant)

And

Excise Appeal No.70373 of 2013

(Arising out of Order-in-Original No.34/MP/Comr/2012 dated 31.12.2012 passed by Commissioner of Central Excise, Ranchi.)

Commissioner of Central Excise, Ranchi

(Central Revenue Building, 5-Main Road, Ranchi-834001.)

...Appellant

VERSUS

M/s.Heavy Engineering Corporation Limited

(Dhurwa, Ranchi, Jharkhand.)

.....Respondent

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75036/2021

FINAL ORDER NO. 75177/2021

DATE OF HEARING : 16 April 2021

DATE OF DECISION : 16 April 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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